



2026:AHC:40585-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2165 of 2026

Vishal

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Bhanu Pratap Singh, Ravindra Sharma
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.
2. After some argument, learned counsel for the petitioner has made a statement at the Bar that he does not want to press this writ petition and seeks to withdraw it.
3. Learned A.G.A. is having no objection.
4. In view of the statement made, this writ petition is **dismissed** as withdrawn.

February 23, 2026
Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)